

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH

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REGIONAL BENCH – COURT NO. 1

**Service Tax Early Hearing Application 60426 of 2019**  
**Service Tax Appeal No. 81 Of 2016**

[Arising out of OIO No. DLI-SVTAX-004-COM-004-15-16 dated 30.10.2015 passed by the Commissioner of Service Tax, Delhi-IV]

**Siemens Industry Software India Pvt. Ltd. : Appellant (s)**  
 Global Business Park Tower D 16 Th Floor Dlf Qutub Enclave  
 GURGAON, HARYANA, 122002

Vs

**C. S.T- Delhi-IV : Respondent (s)**  
 Plot No. 36-37, Sector 32 Opp. Medanta Hospital  
 GURGAON, HARYANA, 121001

APPEARANCE:

Ms. Krati Somani, Advocate for the Appellant  
 Shri A. K. Saini, Authorised Representative for the Respondent

**CORAM : HON'BLE Mr. ASHOK JINDAL, MEMBER (JUDICIAL)**  
**HON'BLE Mr. P.V.SUBBA RAO, MEMBER (TECHNICAL)**

**ORDER No. A/61135 / 2019**

Date of Hearing: 16.12.2019

Date of Decision: 16.12.2019

**Per : Mr. Ashok Jindal**

Today, the applicant filed an application for early hearing of the appeal. But, the Ld. Counsel for the applicant submitted that the applicant has already obtained discharged certificate under ***Sabka Viswas (Legacy Dispute Resolution) Scheme, 2019.***

2. In view of this, the application for early hearing of the appeal is allowed and the appeal is dismissed as withdrawn.

*(Dictated & pronounced in the open Court)*

**(ASHOK JINDAL)**  
 MEMBER (JUDICIAL)

**(P.V.SUBBA RAO)**  
 MEMBER (TECHNICAL)

G.Y.